

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 742 of 2020

IN THE MATTER OF:

Trafigura India Pvt. Ltd.

...Appellant

Versus

TDT Copper Ltd.

...Respondent

Present: -

For Appellant: Ms. Anjali Anchayil and Ms. Avni Sharma, Advocates.

For Respondent: Ms. Anshula Grover and Mr. Vikash Mehta, Advocates.

O R D E R
(Virtual Mode)

18.01.2021 In terms of the order dated 7th December, 2020 the Respondent has filed their Reply Affidavit. The learned counsel for the Appellant pray two weeks' time to file Rejoinder. Prayer is allowed.

In the meantime, parties are also comply the order dated 7th December, 2020 as directed to file Short Written Submissions.

List the Appeal 'For Admission (After Notice) on **3rd February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)